

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 112
(IB)-1600(PB)/2019

IN THE MATTER OF:

Gurpreet Singh Vohra & anr.

.... Applicant/petitioner

Vs.

Emmar MGF Land Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 30.08.2019

Coram:

DR. DEEPTI MUKESH

HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. Aditya Parolia, Mr. Piyush Singh, Mr. Kumar Pradyuman, Ms. Aditi Sharma, Advs.

For the Respondent

Mr. A.S Chadhiok, Sr. Adv. with Mr. Virender Ganda, Sr. Adv. with Mr. Amar Gupta, Mr. Divyam Agarwal, Mr. Arjun Jain, Mr. Daksh Ahluwalia, Mr. Ritesh Kumar, Mr. Saumay Bhasin, Mr. Taran Singh, Mr. Sanchar Anand, Ms. Pallavi Kumar, Advs.

ORDER

Learned counsel for the petitioner states that the dispute has been amicably settled between the parties and he has instructions to apply for withdrawal of the petition.

Dismissed as withdrawn.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)